

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 55
CP 2649/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.10.2023**

NAME OF THE PARTIES: **MRS. MIDHU MICKY BAKSHI V/s MR,**
RAJENDRA SINGH BALBIR SINGH
BAKSHI

Section 241-242 of the Companies Act, 2013

ORDER

1. None present for either side.
2. It is seen from the record that on the various dates none appears on behalf of the Petitioner. Today also nobody presents for the Petitioner.
3. It appears that Petitioner is not interested to prosecute the matter.
4. In view of above, we **dismissed** the **C.P. No. 2649/2018** for want of **non-prosecution**.
5. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna